

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

08/03/2019

O.A./260/552/2018
FO

KUMARI SARA MURMU ALIAS ARATI MURMU
-V/S-
M/O RAILWAYS

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. S. C. Samantray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Learned Counsel for the applicant and Learned Counsel for the respondents.</p> <p>Ld. Counsel for the respondents submitted that respondents are considering the matter. In view of the above submissions the OA is disposed of at this stage with direction to Respondents to consider the case of the applicant for grant of Family Pension as per the extant rules by passing a speaking and reasoned order, copy of which shall be communicated to the applicant within two months from the date of receipt of the receipt of copy of this order.</p> <p>It is made clear that we have not expressed any opinion on the merit of this case while passing this order.</p> <p>The O.A. is disposed of accordingly . No costs.</p>

(GOKUL CHANDRA PATI)
MEMBER (A)

pms